

**Relevant information under Section 4(1)(b) (vii)**  
**Particulars of any arrangement that exists for consideration with or representation by the**  
**members of the public in relation to the formulation of its policy or implementation**  
**thereof**

All the Regulations before they are made and notified are placed in public domain, inviting comments as a part of consultative process involving all stakeholders, subscribers and government. The Authority makes these regulations in consultation with the Pension Advisory Committee (PAC) constituted by the Authority under Section 45 of the Act and comprising experts and professionals, representatives of industry and government departments and other regulatory bodies. Besides regulations, the PAC is also consulted on certain policy matters of importance, as deemed fit by the Authority.

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